

Sl. No.	State	2015	2016	2017
22.	Manipur	28	16	17
23.	Meghalaya	11	9	6
24.	Mizoram	2	1	2
25.	Nagaland	14	1	2
26.	Odisha	15267	12314	10425
27.	Pondicherry	517	302	307
28.	Punjab	46574	31860	25705
29.	Rajasthan	46108	35167	29784
30.	Sikkim	12	15	6
31.	Tamil Nadu	73065	42543	35466
32.	Telangana	36402	25081	16470
33.	Tripura	2244	2905	1294
34.	Uttar Pradesh	237254	143741	81096
35.	Uttarakhand	4843	3288	2010
36.	West Bengal	64609	53346	34056
TOTAL		784152	520938	361276

State-Wise Data comprises Emigration Clearance taken by RA (Recruiting Agents), PE (Project Exporters) or through direct recruitment by FE.

RA can obtain the Emigration Clearance only from the PoE office under whose jurisdiction Registered Office of that RA is located.

Source: Ministry of External Affairs, Overseas Employment Division.

#### **Awareness campaign for construction workers**

597. SHRI MAHENDRA SINGH MAHRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is planning to launch an awareness creation campaign so that construction workers are aware of their rights under the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Central Rules, 1998 and the Building and Other Construction Workers' Welfare Cess Act, 1996;

(b) whether it is planning to create a grievance redressal mechanism for construction workers covered under the two Acts; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) As per the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996, and the rules framed thereunder, registration of BOC workers and providing social security benefits to them are the functions vested with the States and the respective State Welfare Boards, and as such the States are mandated to conduct awareness campaign so that construction workers are aware of their rights, and also redress their grievances in a suitable manner. The Building and Other Construction Workers' Welfare Cess Act, 1996 authorises the States to collect cess @ 1% of the cost construction and thus provide for welfare fund at the disposal of the State Welfare Boards to meet the expenses incurred on the above said activities.

**Number of daily wagers working in private and public sector**

†598. SHRI MEGHRAJ JAIN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the State-wise total number of daily wagers working in private and public sectors in the country;

(b) whether there was a decline in employment opportunities in the unorganised sector in the country during last three years particularly due to demonetization, if so, the year-wise details thereof; and

(c) whether Government has carried out any study to assess the impact of demonetization on the employment market and if so, the details of such assessment carried out?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) Daily wagers are engaged directly by the establishments based on their respective needs. Data regarding total number of daily wagers employed in the private and public sectors in the country is not centrally maintained.

(b) and (c) As per the survey carried out by the National Sample Survey Organisation in the year 2011-12, the total employment in both organized and unorganised sector in the country was 47 crores. Out of this, about 8 crores were in the organized sector and the balance of 39 crores in the unorganized sector. Subsequently, however, there was no such estimation/survey to suggest that there was a decline in employment opportunities in the unorganised sector in the country during last three years particularly due to demonetization. Further, employment in unorganized sector depends on variety of factors and it is difficult to pin point the degree of impact of demonetisation thereon.

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† Original notice of the question was received in Hindi.